

Police firing in West Bengal

2999. SHRI GANESH GHOSH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many times the Police had to resort to firing in the Districts of West Bengal (i) Calcutta, (ii) 24 Parganas, (iii) Howrah, (iv) Hooghly, (v) Burdwan and (vi) Murshidabad during the period from 1st August to 31st October, 1970;

(b) how many rounds have been fired on each occasion; and

(c) how many persons were killed and how many received injuries?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT): (a) to (c). The required information is being obtained and will be laid on the Table of the House on receipt.

Imposition of Curfews in West Bengal on the Pretext of Attack on Police Personnel

3000. SHRI GANESH GHOSH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in West Bengal during the last three months, August to October, on the pretext of an Attack on the Police personnel, day long curfews were enforced in the areas falling under the Police Stations of Behala, Shampukur, Jorabagan, Beliaghata, Silapur, Bally, Beliaghata and Manicktala in Calcutta;

(b) whether during such curfews on the plea of searching out the Naxalites, the Police entered every house in those areas and beat up everybody they found irrespective of sex and age;

(c) in how many houses did the Police enter to apprehend the Naxalites during curfew hours in each of the above Police Stations;

(d) how many persons did the Police arrest in such searches in each of the above Police Stations; and

(e) how many of them have been sent up for trial on specific charges?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT): (a) to (e). Facts are being ascertained from the State Government.

Complaints of Assaults in Police Lock-Ups and under Police Custody in West Bengal

3001. SHRI GANESH GHOSH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many complaints of assaults in Police lock-ups and under Police Custody have been received from the Districts of (i) Calcutta, (ii) 24 Parganas, (iii) Howrah, (iv) Hooghly, (v) Burdwan, (vi) Murshidabad and (vii) West Dinajpur of West Bengal;

(b) whether recently the Officer-incharge of the Ballygunj Police Station has been removed from that Police Station and an allegation of illegal assault by him in the Ballygunj Police lock-up was proved against him; and

(c) if so, the action taken against him?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT): (a) to (c). The requisite information is being obtained from the Government of West Bengal and will be laid on the Table of the Sabha on receipt.

Kerala Assembly Resolution Re-Amendment to the Constitution

3002. SHRI DHANDAPANI:
SHRI SAMINATHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Kerala Assembly, at its session on November 6, 1970, passed a unanimous Resolution recommending the Centre to amend the Constitution;